CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

DA No. 430/2000 ?

New Delhi: this the 2 day of March ,2001
HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN(A).

HON BLE DR.A. VEDAVALLI, MEMBER (J)

Ms. Kavita Pandey, 15/34, Old Chandrawal, Khyber Pass, Civil Lines,

···Applicant

(By Advocate: Shri Prakash Singh)

Versus

Mr. C.K.Doley,
Joint Director of Education (A),
Govt. of NCT of Delhi,
Old Secretariat,
(Establishment-IV Branch),
5 Sham Nath Marg,
Delhi-54

(By Advocate: Shri Rajeev Sharma).

ORDER

S.R. Adige, VC(A):

Applicant impugns respondents' Memorandum dated 23.2.2000 and seeks a direction to respondents to appoint her as TGT(Music) immediately.

2. Heard both sides

Applicant's claim for appointment as TGT (Music) is squarely hit by this very Bench's order dated 1.1.200° in OA No.800/2000 Mrs. Saraswati Vs. Director (Education) & Ors, which is fully applicable to the facts and circumstances of the present case. Indeed Mrs. Saraswati's claim for appointment as TGT (Music) was even superior to that of applicant as the former was at Sl.No.7 of the merit list, while applicant is at Sl.No.9. Despite that, no direction could be issued to respondents to appoint Smt.Saraswati as TGT (Music) and for the reasons contained in the order dated 1.1.2001, 10.A. No.800/2000 was dismissed. Nothing has been shown to us



to establish that the aforesaid order dated 1.1.2001 in OA No.800/2000 has been stayed, modified or set aside.

For the reasons contained in aforesaid order dated 1.1.2001 in OA No.800/2000, this present OA is also dismissed. No costs:

A Vedarahi (DR.A. VEDAVALLI) MEMBER (J)

(s.R.ADIGE)
VICE CHAIRMAN(A).

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